## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

25

C.P. No. 621/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.11.2017

NAME OF THE PARTIES:

ZDSB Support Pvt.Ltd.

V/s. ROC Pune

SECTION OF THE COMPANIES ACT: 252(3) of the Companies Act, 2013.

S. No.

NAME

DESIGNATION

SIGNATURE

## ORDER CP No.621/252(3)/NCLT/MB/MAH/2017

On receipt of the Report of Registrar of Companies, Pune, this Bench has noticed that the ROC has passed Striking off Order in compliance with section 248 of the Companies Act, 2013 but whereas the same report states that there is no objection to restore the name of the company. If that is so, what prompted this ROC to strike off the company? In view of the same, the ROC is hereby directed to file revised Report making it clear its stand over the relief sought by the Petitioner.

List this matter on 23.11.2017.

Sd/-

V. NALLASENAPATHY

Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR

Member (Judicial)